GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA UNSTARRED QUESTION NO. 622TO BE ANSWERED ON 26/07/2024

PAYMENT OF WAGES UNDER MGNREGA

622 SMT. PRIYANKA CHATURVEDI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the number of people who have completed their 100 days of work underMahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in the last fiveyears, State-wise;
- (b) whether it is a fact that MGNREGA payments are delayed, and the steps that have been taken by Government to ensure timely payments; and
- (c) whether Government is planning to review the minimum wage under MGNREGA keeping in view the inflation rate?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

- (a): States/UTs-wise number of households who have completed 100 days of employment under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) in the last five financial years are given at **Annexure.**
- (b): The Ministry has taken various steps to ensure timely payment of wages to workers under the Mahatma Gandhi NREGS. These include:
- (i) Upscaling of National Electronic Fund Management System (Ne-FMS). It has since been implemented in all States and 3 Union Territories.
- (ii) Intensive consultation with State Governments and other stakeholders to strategize timely payment of wages, verification of pending compensation claims etc.
- (iii) Formulation of Standard Operating Procedure for monitoring of timely payment and payment of compensation.
- (iv) States/UTs have been requested to ensure the timely regeneration of rejected transactions.
- (v) States have been requested to ensure the correction of invalid accounts as per information provided by PFMS.

- (vi) Aadhaar Based Payment System (ABPS) has been made mandatory since January 1, 2024, to ensure faster, safer, and timely wage disbursement to beneficiaries under Mahatma Gandhi NREGS.
- (vii) Capturing of real time attendance through National Mobile Monitoring System(NMMS).
- (c): As per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may by notification specify the wage rate for its beneficiaries. Accordingly from the financial year 2011-12, the Government of India started determining the wage rates using the Consumer Price Index for Agricultural Labour (CPI-AL).

The Ministry of Rural Development revises the wage rate every financial year based on change in Consumer Price Index for Agricultural Labour (CPI-AL). The index is different for different States/UTs as notified by Labour Bureau Shimla. If the calculated wage rate of any State/UT as per the index for the current year results in lower wage rate than the wage rate of previous year, it is being protected by maintaining the previous year wage rate. The revised wage rate is made applicable from 1st April of each financial year. However, each State/UT can provide wages over and above the wage rate notified by the Central Government.

Annexure referred in reply to part (a) of RajyaSabhaUnstarred Question No. 622 dated 26.07.2024

States/UTs-wise number of householdswho have completed 100 days of employment under Mahatma Gandhi NREGS in the last five financial years.

	•					
		Number of households completed 100 days of wage				
Sl.		employment				
No.	State/UTs				2022-23	2023-24
1	Andhra Pradesh	581814				687406
2	Arunachal Pradesh	412				
3	Assam	29979				
4	Bihar	20303		21795		†
5	Chhattisgarh	418154	611987	555490		
6	Goa	0	10	15	55	9
7	Gujarat	13167	17237	38694	16974	23440
8	Haryana	4831	14077	11041	3447	2557
9	Himachal Pradesh	61192	89168	80475	50770	76554
10	Jammu and Kashmir	12879	22700	23626	9940	8367
11	Jharkhand	30988	114384	88483	73589	100215
12	Karnataka	187336	239535	176228	31662	43563
13	Kerala	251141	470410	512822	449638	569108
14	Ladakh	594	1281	1433	1161	460
15	Madhya Pradesh	90592	322445	205111	94739	79850
16	Maharashtra	124326	136808	174085	138838	279992
17	Manipur	856	4365	1859	64	281
18	Meghalaya	180536	174369	201397	66772	77950
19	Mizoram	156983	178416	67370	99059	129190
20	Nagaland	1	48	17	72	289
21	Odisha	160729	417446	457710	417647	339207
22	Punjab	7688	27779	24053	13534	15078
23	Rajasthan	848695	1231428	991738	453500	509471
24	Sikkim	3550	6271	5128	4509	3979
25	Tamil Nadu	120722	178690	223919	390317	397098
26	Telangana	175660	342128	328522	33874	
27	Tripura	55381	115869	109217	49777	68992
28	Uttar Pradesh	133009	776691	584483	496325	534300
29	Uttarakhand	21902	47791	30944	20950	15371
30	West Bengal	365683	678633	471136	1618	0
31	Andaman and Nicobar	325	311	12	58	92
	Dadra and Nagar Haveli					
32	and Daman and Diu	0	0	0	0	0
33	Lakshadweep	0	2	0	4	4
34	Puducherry	3	42	13	7	62
	Total	40,59,431	71,93,603	59,14,232	35,96,742	44,99,343